

(8) above. [Placed in Library. See No. LT—553/85].

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Processed Foods Export Promotion Council, New Delhi for the year 1982-84 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Processed Foods Export Promotion Council, New Delhi, for the year 1983-84.

(11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above. [Placed in Library. See No. LT—554/85].

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Bombay, for the year 1983-84 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Silk Export Promotion Council, Bombay, for the year 1983-84.

(13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above. [Placed in Library. See No. LT—555/85]

(14) 'Corrigendum' to the English version of the **Annual Report and Audited Accounts of the Export Inspection Council and Export Inspection Agencies, New Delhi for the year 1983-84. [Placed in Library. See No. LT—556/85]

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

“In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on the 21st March, 1985.”

REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL, 1985 AS PASSED BY RAJYA SABHA.

[English]

SECRETARY GENERAL : Sir, I lay on the Table of the House the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1985, as passed by Rajya Sabha.

12.08 hrs.

ESTATE DUTY (DISTRIBUTION) AMENDMENT BILL 1985*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): On behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill further to amend the Estate Duty (Distribution) Act, 1962.

MR. DEPUTY SPEAKER : The question is:

“That leave be granted to introduce a Bill further to amend the Estate Duty (Distribution) Act, 1962.

The motion was adopted.

SHRI JANARDHANA POOJARY : I introduce the Bill.

**The Annual Report and Audited Accounts were laid on the Table on 30th January, 1985.

*Published in the Gazette of India extraordinary Part II section 2 dated 22.3.85,